

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 108
IB-42/ND/2023
IA/3313/2024

IN THE MATTER OF:

Canara Bank

...PETITIONER

Vs.

Mrs. Neeta Bansal

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

:Adv Shankari Mishra

For the Respondent

:

For the PG

:Adv Prashant Katara

ORDER

IA/3313/2024

This is a report filed by Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel appears on behalf of the Personal Guarantor on advance notice and accepts notice for filing reply to this report. Reply be filed within a period of two weeks. Notice be issued to the Financial Creditor also for filing their response and appearance. Notice be issued by all means and proof of service be filed. Ld. Counsel on behalf of the Resolution Professional undertakes to provide a copy of the report to the Ld. Counsel on behalf of the Personal Guarantor, list the matter on **05.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)